

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA NO. 126 of 2016 IN  
DFR NO. 523 OF 2016**

**Dated: 30<sup>th</sup> March, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**M/s. Green Energy Association**

**.... Appellant (s)**

**Versus**

**Madhya Pradesh Electricity Regulatory Commission & Ors.**

**.... Respondent (s)**

Counsel for the Appellant(s) : Ms. Mandakini Ghosh  
Ms. Ritika Singhal  
Counsel for the Respondent(s) : Mr. C.K. Rai for R.1  
Mr. G. Umapathy for R.2 to 5

**ORDER**

**IA NO. 126 of 2016**  
***(Appl. for condonation of delay)***

There is 13 days' delay in filing this appeal. In this application, the applicant/appellant has prayed that the delay be condoned.

We have considered the explanation offered by the applicant/appellant. For the reasons stated in the application, delay is condoned. Application is disposed of.

**DFR NO. 523 OF 2016**

Registry is directed to number the appeal. Issue notice. Mr. C.K. Rai takes notice on behalf of Respondent No.1 and Mr. G. Umapathy takes notice on behalf of Respondent Nos. 2 to 5. Notice be issued to the other Respondents returnable on 28.04.2016. Dasti in addition is permitted.

List the matter on **28.04.2016.**

**(I.J. Kapoor)**  
**Technical Member**  
ts/dk

**(Justice Ranjana P. Desai)**  
**Chairperson**